

**Employees` State Insurance Corporation**

**THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH**

**MANDAVIYA):** Sir, I beg to move the following:-

?That in pursuance of sub-section (i) of Section 4 of the Employees? State Insurance Act, 1948, read with Rule 2A of the Employees? State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Employees? State Insurance Corporation, subject to the other provisions of the said Act and the Rules made thereunder.?

**माननीय सभापति :** प्रश्न यह है:

?कि कर्मचारी राज्य बीमा (केन्द्रीय) नियम, 1950 के नियम 2क के साथ पठित कर्मचारी राज्य बीमा अधिनियम, 1948 की धारा 4 की उप-धारा (i) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों तथा उसके अधीन बनाये गये नियमों के अध्यक्षीन कर्मचारी राज्य बीमा निगम के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें।?

प्रस्ताव स्वीकृत हुआ

**12.09 hrs**

(Hon. Speaker *in the Chair*)